

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.401/92

Date of Order: 2.12.1992.

BETWEEN:

P.Yellamanda

.. Applicant.

A N D

1. The Comptroller and Auditor General of India, 10, Bahadurshah Zafar Marg New Delhi - 110 002.
2. Government of India, rep. by the Secretary, Ministry of Personnel, Pensions and Public Grievances, Govt. of India, New Delhi.
3. Prl. Accountant General (Audit I) Hyderabad.

.. Respondents.



Counsel for the Applicant

.. Mr. I.Dakshina Murthy

Counsel for the Respondents

.. Mr. G. Parameswara Rao,
S.c.for I.A and A.D.

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T.C.R

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he is not in service from 1.7.1992. It is not necessary that the applicant should continue in service to get the benefit of the said increment. The applicant by virtue of his service for a continuous period of one year had earned one increment and he has a right for the benefit of the said increment. The denial of the said increment in our opinion is against the principles of natural justice. So irrespective of the fact whether the applicant was in service on 1.7.1992, the applicant has got a right to have the benefit of the annual increment. In view of this position, we hereby direct the respondents to release the annual increment due to the applicant that fell due on 1.7.1992 and grant all consequential benefits including pensionary benefits on the basis of the increment so released. O.A. is allowed accordingly, leaving the parties to bear their own costs.

CERTIFIED TO BE TRUE

Date.....

Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad.

Copy to:-

1. The Comptroller and Auditor General of India, 10, Bahadurshah Zafar Marg, New Delhi-002.
2. Secretary, Ministry of Personnel, Pensions and Public Grievances, Govt. of India, New Delhi.
3. Principle Accountant General, (Audit) Hyderabad.
4. One copy to Sri. I.Dakshina Murthy, Advocate, 10-1-1
25 Shyamnagar, Hyd.
5. One copy to Sri. G.Parmeswara Rao, SC~~AD~~, CAT, Hyd.
6. One spare copy.

Rsm/-